

FORM A**PUBLIC ANNOUNCEMENT****FOR THE ATTENTION OF CREDITORS OF T&R AUTO PRIVATE LIMITED**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor T&R AUTO PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor 17-08-2012
3.	Authority under which Corporate Debtor is Incorporated / Registered ROC Hyderabad
4.	Corporate Identity No. of Corporate Debtor U51100TG2012PTC082553
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor H:No 160 (44/45), Patny Plaza, S.P.Road, Secunderabad, Telangana, India - 500003.
6.	Insolvency Commencement Date in respect of Corporate Debtor 22.08.2025 (order received on 22.08.2025)
7.	Estimated date of Closure of Insolvency Resolution Process 18.02.2026
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional Name: AAA Insolvency Professionals LLP Registration Number: IBBI/IPE-0002/IPA1/2022-23/50001
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board Address: - 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, New Delhi, Delhi 110020 Email Id: anilgoel@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional Address: 64, near Modi Mill, Okhla Phase III, Okhla Industrial Estate, New Delhi, 110020 Email Id: tandr.cirp@gmail.com
11.	Last date for submission of claims 05.09.2025

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-II has ordered the commencement of Corporate Insolvency Resolution Process of **T&R AUTO PRIVATE LIMITED on 22.08.2025 (order received on 22.08.2025)**.

The creditors of **T&R AUTO PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 05.09.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Anand Sonbhadra



AAA Insolvency Professionals LLP
IBBI/IPE-0002/IPA1/2022-23/50001
Interim Resolution Professional
In the matter of **T&R AUTO PRIVATE LIMITED**
AFA Valid Up to - 31-12-2025

Mr. Anand Sonbhadra
Authorised Partner, AAA Insolvency Professionals LLP
IBBI/IPA-001/IP-P00739/2017-2018/11771

Date: 25-08-2025

Place: New Delhi